

P-24039/63/2024-IPR -International Policy Section
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR- International Policy Section

Vanijya Bhawan, New Delhi.
Dated: 14th June, 2024

ORDER

Sanction of the President is hereby accorded to the deputation of **Prof. (Dr.) Unnat P. Pandit**, CGPD TM for participating in the **International Symposium on Copyright Enforcement at Hanoi, Viet Nam** from **June 17 to 21, 2024** (excluding travel time and enforced half, if any)

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officer will be on deputation for 5 days (i.e. from June 17 to 21, 2024), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debit able to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
- iv. **Medical Expenses / Mobile phones / excess baggage**, if any, etc. in respect of Dr. Unnat P Pandit, will be debit able to the Major Head 3475.00.102.11.02.12 Foreign Travel Expenses- FTE of CGPD TM under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2024-2025.
- v. The officer will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 26 dated 12/06/2024 of **Dy. No. 196448**.



(Deepak Kumar)
Assistant Director

To:

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. Mr. Roshan Lepcha, Counsellor & HOC, Embassy of India, Vietnam
2. Mr. Ravi Shankar, AS(South), Ministry of External Affairs
3. Mr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in

4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry
5. Prof. (Dr.) Unnat P. Pandit, CGPDTM
6. PSO to SIPP/ PPS to AS(HP)
7. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
8. Establishment-I, Vanijya Bhawan, New Delhi.